

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 15/81 SCHEDULED TO BE HELD ON 13.07.2010 BUT ACTUALLY HELD ON 20.07.2010.

The Meeting No. 15/81 of Norms Committee-II was held on 20.07.2010 for the licensing year 2010-2011 under the Chairmanship of Sh. V.K. Srivastava, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Sh. B.D. Ghosh, Jt. IA	MOS
2.	Sh. Gajraj Singh, Sr. D.O.	DHI
3.	Sh. S.K. Jain, DO	DIPP
4.	Sh. K.K.Funda, Asst. Dir.	M/o Steel
5.	Sh. Shyam Sunder, DDG	DGFT

Case No.:12/40/81-ALC2/2007	Party Name:POWER GEAR LTD.	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
HQ File :01/81/050/00450/AM08/	RLA File :07/24/040/00600/AM08/	Lic.No/Date:0710054616 22.11.2007	Defer Date:03.08.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 03.08.2010.			

2	Case No.:10/13/81-ALC2/2008	Party Name:INTEGRATED CLEAN ROOM TECHNOLOGIES LTD.,	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Approved
	HQ File :01/81/050/00163/AM09/	RLA File :09/24/040/00072/AM09/	Lic.No/Date:0910034355 19.06.2008	
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II				

in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O dated 13.07.2010 with following modification:-

1. FOB value of export product may be corrected to 279.10 lakhs as informed by the firm vide their letter dated 18/6/2010.
2. Net weight of export product may be specified as 371.72 MT.
3. Quantity of import item may be allowed within 2 % of FOB value of exports.

R/A may take suitable consequential action accordingly.

3	Case No.:3/29/81-ALC2/2008	Party Name:PSL LTD.	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00420/AM09/	RLA File :03/95/040/00545/AM09/	Lic.No/Date:0310487951 26.09.2008	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. NC decided that a copy of the reply received from the firm may be referred to DHI. The case stands deferred and to be relisted on 17.08.2010.			

4	Case No.:2/38/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00547/AM09/	RLA File :05/24/040/00974/AM08/	Lic.No/Date:0510228825 03.10.2008	Defer Date:03.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 03.08.2010.			

5	Case No.:14/38/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00576/AM09/	RLA File :05/24/040/00971/AM08/	Lic.No/Date:0510228820 03.10.2008	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 03.08.2010.			

6	Case No.:21/29/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
---	------------------------------------	---	--	---------------------------------------

	HQ File :01/81/050/00438/AM09/	RLA File :35/24/040/00017/AM09/	Lic.No/Date:3510024822 06.10.2008	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 17.08.2010.			
7	Case No.:7/34/81-ALC2/2008	Party Name:UTV SOFTWARE COMMUNICATIONS LIMITED	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00504/AM09/	RLA File :05/24/040/00488/AM09/	Lic.No/Date:0510230376 05.11.2008	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 17.08.2010.			
8	Case No.:3/41/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00388/AM10/	RLA File :03/95/040/00692/AM09/	Lic.No/Date:0310503872 27.01.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 17.08.2010.			
9	Case No.:2/1/81-ALC2/2010	Party Name:RPG CABLES LIMITED,	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00536/AM10/	RLA File :03/95/040/00521/AM09/	Lic.No/Date:0310505808 05.02.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.08.2010.			
10	Case No.:17/51/81-ALC2/2008	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00763/AM09/	RLA File :07/24/040/00618/AM09/	Lic.No/Date:0710063292	Defer

26.02.2009

Date:17.08.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.08.2010.

11	Case No.: 25/33/81-ALC2/2009	Party Name:BLOOMENERGY INDIA PRIVATE LIMITED,	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00304/AM10/	RLA File :07/24/040/00676/AM09/	Lic.No/Date:0710063959 31.03.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 17.08.2010.			

12	Case No.: 24/27/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00206/AM10/	RLA File :32/24/040/00067/AM09/	Lic.No/Date:3210040135 01.04.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 17.08.2010.			

13	Case No.: 12/7/81-ALC2/2009	Party Name:ALSTRONG ENTERPRISES	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00032/AM10/	RLA File :05/24/040/00464/AM09/	Lic.No/Date:0510240950 06.05.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 13.08.2010. The case stands deferred and to be re-listed on 17.08.2010.			

14	Case No.: 15/7/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deferred and Re-indexed
----	------------------------------------	---	--	---------------------------------------

HQ File :01/81/050/00035/AM10/	RLA File :03/94/040/00065/AM10/	Lic.No/Date:0310519156 08.05.2009	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 17.08.2010.			

15	Case No.:11/9/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00046/AM10/	RLA File :03/95/040/00846/AM09/	Lic.No/Date:0310520480 20.05.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. As per written recommendations of DIPP, NC decided to call for the following information/clarification from the firm and to re-list the case on 17.08.2010: - 1. OD and WT of import item and export product. 2. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification.			

16	Case No.:12/9/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00047/AM10/	RLA File :05/24/040/00102/AM10/	Lic.No/Date:0510241847 20.05.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. NC decided that a copy of the application of the firm may be referred to DIPP. The case stands deferred and to be relisted on 17.08.2010.			

17	Case No.:17/27/81-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00199/AM10/	RLA File :07/24/040/00114/AM10/	Lic.No/Date:0710065505 22.06.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the comments from DIPP are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 17.08.2010.			

18	Case No.:10/27/81-ALC2/2009	Party Name:DYNATECH FURNACES (BOMBAY) PVT.LTD	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00192/AM10/	RLA File :03/94/040/00171/AM10/	Lic.No/Date:0310526069 26.06.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 17.08.2010.			

19	Case No.:4/41/81-ALC2/2009	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00389/AM10/	RLA File :03/95/040/00162/AM10/	Lic.No/Date:0310526170 29.06.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. As per written recommendations of DIPP, NC decided to call for the following information/clarification from the firm and to re-list the case on 17.08.2010: - 1. Various Chemical reactions involved alongwith their molecular formula and yield. 2. Wastage at each stage of manufacturing. 3. Various co-products and by-products obtained during manufacture alongwith their quantity and value. 4. Last one year production of Nickel Metal and corresponding consumption of various chemicals and Nickel Concentrate duly certified by the Central Excise.			

20	Case No.:10/15/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00096/AM10/	RLA File :05/24/040/00187/AM10/	Lic.No/Date:0510244848 30.06.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. NC decided that a copy of the application of the firm may be referred to DIPP. The case stands deferred and to be relisted on 17.08.2010.			

21	Case No.:13/15/81-ALC2/2009	Party Name:MMTC LIMITED	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Approved
	HQ File :01/81/050/00099/AM10/	RLA File :05/24/040/00164/AM10/	Lic.No/Date:0510244977 01.07.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II			

in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of M/o Steel vide their U.O No. 2(5)/2008-TW(pt.) dated 05.07.2010 (copy enclosed).

R/A may take suitable consequential action accordingly.

22	Case No.: 2/17/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00108/AM10/	RLA File :05/24/040/00213/AM10/	Lic.No/Date:0510245289 07.07.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. NC decided that a copy of the application of the firm may be referred to DIPP. The case stands deferred and to be relisted on 17.08.2010.			

23	Case No.: 15/17/81-ALC2/2009	Party Name:JHAGADIA COPPER LIMITED	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00121/AM10/	RLA File :34/24/040/00161/AM09/	Lic.No/Date:3410024683 16.07.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the comments from DC(MSME) are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 17.08.2010.			

24	Case No.: 18/17/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status: Approved
	HQ File :01/81/050/00124/AM10/	RLA File :03/95/040/00243/AM10/	Lic.No/Date:0310529299 17.07.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of MIT vide their U.O No. 17(42)/2009-iphw dated 11.06.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

	Case No.: 2/18/81-ALC2/2009		Meet No/Date:15/81-ALC2/2010	Status: Deffered and
--	------------------------------------	--	------------------------------	-----------------------------

25		Party Name:INTERPLEX ELECTRONICS INDIA	13.07.2010	Re-indexed
	HQ File :01/81/050/00128/AM10/	BYT LTD RLA File :07/24/040/00098/AM10/	Lic.No/Date:0710066106 23.07.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 17.08.2010.			

26	Case No.:19/39/81-ALC2/2009	Party Name:BIMETAL BEARINGS LIMITED,	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00375/AM10/	RLA File :32/24/040/00017/AM10/	Lic.No/Date:3210040968 03.08.2009	Defer Date:17.08 .2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the comments from DC(MSME) are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 17.08.2010.			

27	Case No.:13/1/81-ALC2/2010	Party Name:RPG CABLES LIMITED,	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00547/AM10/	RLA File :03/95/040/01032/AM09/	Lic.No/Date:0310532963 10.08.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. NC decided that a copy of the reply received from the firm may be referred to DIPP. The case stands deferred and to be relisted on 17.08.2010.			

28	Case No.:16/41/81-ALC2/2009	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Approved
	HQ File :01/81/050/00401/AM10/	RLA File :32/24/040/00021/AM10/	Lic.No/Date:3210041042 14.08.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O No. 3(76)/2008/TSW(B)/302 dated 11.06.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

29	Case No.:9/23/81-ALC2/2009	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00162/AM10/	RLA File :09/24/040/00167/AM10/	Lic.No/Date:0910039105 28.08.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. NC decided that the party may be advised to seek PH from the TA. The case stands deferred and to be relisted on 17.08.2010.			

30	Case No.:2/25/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00165/AM10/	RLA File :05/23/040/00030/AM10/	Lic.No/Date:0510248715 01.09.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 13.08.2010. The case stands deferred and to be re-listed on 17.08.2010.			

31	Case No.:3/25/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00166/AM10/	RLA File :05/23/040/00001/AM10/	Lic.No/Date:0510248736 02.09.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 13.08.2010. The case stands deferred and to be re-listed on 17.08.2010.			

32	Case No.:34/1/81-ALC2/2010	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Approved
	HQ File :01/81/050/00568/AM10/	RLA File :06/24/040/00022/AM10/	Lic.No/Date:0610016249 02.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Norms Committee decided to ratify the norms in			

respect of the subject advance authorization, as per written comments of C&PC vide their O.M. No. 46011/93/2004-PC.II dated 21.06.2010 (copy enclosed).

R/A may take suitable consequential action accordingly.

33	Case No.: 4/25/81-ALC2/2009	Party Name:INDIA METAL & ENGINEERING SERVICES,	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status: Approved
	HQ File :01/81/050/00167/AM10/	RLA File :07/24/040/00195/AM10/	Lic.No/Date:0710066830 04.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of M/o Steel vide their U.O No. 2(5)/2006-TW(Vol.II) dated 02.07.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

34	Case No.: 15/41/81-ALC2/2009	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status: Approved
	HQ File :01/81/050/00400/AM10/	RLA File :32/24/040/00024/AM10/	Lic.No/Date:3210041176 08.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O No. 3(76)/2008/TSW(B)/303 dated 11.06.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

35	Case No.: 7/41/81-ALC2/2009	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00392/AM10/	RLA File :03/94/040/00328/AM10/	Lic.No/Date:0310537877 15.09.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the comments from DHI are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 17.08.2010.			

36	Case No.: 40/1/81-ALC2/2010	Party Name:INNO FAB (INDIA)PVT LTD.	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00574/AM10/	RLA File :09/24/040/00243/AM10/	Lic.No/Date:0910039371 23.09.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. NC decided that a copy of the application of the firm may be referred to DHI. The case stands deferred and to be relisted on 17.08.2010.			

37	Case No.: 11/39/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status: Approved
	HQ File :01/81/050/00367/AM10/	RLA File :03/95/040/00395/AM10/	Lic.No/Date:0310539130 24.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of MIT vide their U.O No. 17(69)/2009-iphw dated 06.07.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

38	Case No.: 8/29/81-ALC2/2009	Party Name:TREND TECHNOLOGIES INDIA PUNE PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00254/AM10/	RLA File :31/24/040/00050/AM10/	Lic.No/Date:3110040096 30.09.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 13.08.2010. The case stands deferred and to be re-listed on 17.08.2010.			

39	Case No.: 7/29/81-ALC2/2009	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00253/AM10/	RLA File :07/24/040/00239/AM10/	Lic.No/Date:0710067290 01.10.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee decided that a copy of the reply received from the firm may be referred to DIPP for comments. The case stands deferred and to be relisted on 17.08.2010.			

40	Case No.: 11/41/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00396/AM10/	RLA File :03/95/040/00399/AM10/	Lic.No/Date:0310540446 06.10.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the reply from the firm is still awaited by MIT and therefore decided to remind the firm to expedite the reply to MIT under intimation to this office. The case stands deferred and to be re-listed on 17.08.2010.			

41	Case No.: 14/29/81-ALC2/2009	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00260/AM10/	RLA File :05/23/040/00045/AM10/	Lic.No/Date:0510250377 07.10.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the comments from DIPP are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 17.08.2010.			

42	Case No.: 16/29/81-ALC2/2009	Party Name:CENTURY METAL RECYCLING PRIVATE LTD.(FORMERLY CENT	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00262/AM10/	RLA File :05/24/040/00223/AM10/	Lic.No/Date:0510250489 08.10.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the reply from the firm is still awaited by DC(MSME) and therefore decided to remind the firm to expedite the reply to them under intimation to this office. The case stands deferred and to be re-listed on 17.08.2010.			

43	Case No.: 4/31/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00270/AM10/	RLA File :09/24/040/00107/AM10/	Lic.No/Date:0910039610 15.10.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The committee observed that the case is under			

examination of DHI. The case stands deferred and to be re-listed on 17.08.2010.

44	Case No.: 12/31/81-ALC2/2009	Party Name:B.M.P. METALS PVT. LTD.	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00278/AM10/	RLA File :05/23/040/00066/AM10/	Lic.No/Date:0510251399 26.10.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 17.08.2010.			

45	Case No.: 13/31/81-ALC2/2009	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00279/AM10/	RLA File :10/24/040/00075/AM10/	Lic.No/Date:1010035805 27.10.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 17.08.2010.			

46	Case No.: 1/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00280/AM10/	RLA File :05/24/040/00338/AM10/	Lic.No/Date:0510251506 27.10.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 17.08.2010.			

47	Case No.: 31/1/81-ALC2/2010	Party Name:MIRC ELECTRONICS LIMITED.	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00565/AM10/	RLA File :03/95/040/00417/AM10/	Lic.No/Date:0310542887 28.10.2009	Defer Date:17.08.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the reply from the firm is still awaited by MIT and therefore decided to remind the firm to expedite the reply to MIT under intimation to this office. The case stands deferred and to be re-listed on 17.08.2010.

48	Case No.: 14/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00293/AM10/	RLA File :05/24/040/00354/AM10/	Lic.No/Date:0510252096 09.11.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 17.08.2010.			

49	Case No.: 15/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00294/AM10/	RLA File :05/24/040/00356/AM10/	Lic.No/Date:0510252098 09.11.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 17.08.2010.			

50	Case No.: 13/35/81-ALC2/2009	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00321/AM10/	RLA File :31/24/040/00134/AM10/	Lic.No/Date:3110040661 13.11.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.08.2010.			

51	Case No.: 20/35/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status: Approved
----	-------------------------------------	----------------------------------	--	-------------------------

HQ File :01/81/050/00328/AM10/	RLA File :09/24/040/00320/AM10/	Lic.No/Date:0910039959 18.11.2009	
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O No. 3(112)/2009/TSW(B)/245 dated 13.05.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

52	Case No.:9/41/81-ALC2/2009	Party Name:RPG CABLES LIMITED,	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00394/AM10/	RLA File :07/24/040/00308/AM10/	Lic.No/Date:0710068403 19.11.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 17.08.2010.			

53	Case No.:28/35/81-ALC2/2009	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00336/AM10/	RLA File :03/95/040/00507/AM10/	Lic.No/Date:0310546984 23.11.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 17.08.2010.			

54	Case No.:6/1/81-ALC2/2010	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00540/AM10/	RLA File :08/24/040/00220/AM10/	Lic.No/Date:0810084403 25.11.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. NC observed that the D/L has been received undelivered. Hence, NC decided that RA may be requested to deliver the letter to the firm and to check whether the firm is existing or not. The case stands deferred and to be relisted on 17.08.2010.			

55	Case No.:1/37/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00344/AM10/	RLA File :31/24/040/00167/AM10/	Lic.No/Date:3110040846 27.11.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 13.08.2010. The case stands deferred and to be re-listed on 17.08.2010.			

56	Case No.:2/37/81-ALC2/2009	Party Name:HAVELLS INDIA LTD.	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00345/AM10/	RLA File :05/23/040/00111/AM10/	Lic.No/Date:0510253581 30.11.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 17.08.2010.			

57	Case No.:11/1/81-ALC2/2010	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00545/AM10/	RLA File :34/24/040/00125/AM10/	Lic.No/Date:3410025758 01.12.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O dated 13.07.2010 with following modification:- 1. Net weight of export products at Sl. Nos. 1 & 2 may be specified as 5472 Kgs and 2220 Kgs. respectively. 2. Quantity of import item at Sl. No 1 may be allowed as 720 Kgs on net to net basis. 3. Quantity of import item at Sl. No 2 may be allowed as 1200 Nos. on net to net basis. 4. Quantities of import items at Sl. Nos 3 & 4 may be allowed as 4800 Nos and 1200 Nos. respectively on net to net basis. 5. Quantities of import items at Sl. Nos 5 & 6 may be allowed as 48 Kgs and 140 Kgs.. respectively on net to net basis 6. Quantities of import items at Sl. Nos 7, 8 & 9 may be allowed as 200 Nos., 1600 Nos. and 200 Nos. respectively on net to net basis.			

7. Quantity of import item at Sl. No 10 may be allowed as 8 Kgs on net to net basis.
8. Import of components may be allowed with accountability clause
R/A may take suitable consequential action accordingly.

58	Case No.: 17/1/81-ALC2/2010	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00551/AM10/	RLA File :07/24/040/00329/AM10/	Lic.No/Date:0710068636 02.12.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.08.2010.			

59	Case No.: 3/1/81-ALC2/2010	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00537/AM10/	RLA File :03/95/040/00558/AM10/	Lic.No/Date:0310549022 03.12.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the comments from DC(MSME) are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 17.08.2010.			

60	Case No.: 8/1/81-ALC2/2010	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status: Approved
	HQ File :01/81/050/00542/AM10/	RLA File :11/24/040/00035/AM10/	Lic.No/Date:1110021383 03.12.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DOT vide their I.D. No. 15-02/2010-IP dated 08.06.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

61	Case No.: 12/37/81-ALC2/2009	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status: Deffered and Re-indexed
----	-------------------------------------	---	--	--

	HQ File :01/81/050/00355/AM10/	RLA File :02/24/040/00171/AM10/	Lic.No/Date:0210134925 07.12.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.08.2010.			
62	Case No.:13/37/81-ALC2/2009	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Approved
	HQ File :01/81/050/00356/AM10/	RLA File :02/24/040/00172/AM10/	Lic.No/Date:0210134949 08.12.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of textile commissioner vide their letter No. 11(5)/07-Wvg/Vol/13 dated 12.07.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			
63	Case No.:3/39/81-ALC2/2009	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00359/AM10/	RLA File :07/24/040/00342/AM10/	Lic.No/Date:0710068801 10.12.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. NC decided that a copy of the application of the firm may be referred to DIPP. The case stands deferred and to be relisted on 17.08.2010.			
64	Case No.:40/48/83-ALC1/2009	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/83/050/00924/AM10/	RLA File :03/95/040/00408/AM09/	Lic.No/Date:0310551323 17.12.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 17.08.2010.			

65	Case No.: 25/41/81-ALC2/2009	Party Name:CODINA METALIC PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00410/AM10/	RLA File :04/24/040/00239/AM10/	Lic.No/Date:0410110392 23.12.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 17.08.2010.			

66	Case No.: 21/41/81-ALC2/2009	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status: Approved
	HQ File :01/81/050/00406/AM10/	RLA File :03/95/040/00637/AM10/	Lic.No/Date:0310553140 31.12.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DC(MSME) vide their U.O. No. 30(89)/2008-ME dated 10.06.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

67	Case No.: 22/41/81-ALC2/2009	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00407/AM10/	RLA File :07/24/040/00331/AM10/	Lic.No/Date:0710069195 31.12.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 17.08.2010.			

68	Case No.: 18/1/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00552/AM10/	RLA File :03/95/040/00640/AM10/	Lic.No/Date:0310553146 31.12.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the reply from the firm			

is still awaited by MIT and therefore decided to remind the firm to expedite the reply to MIT under intimation to this office. The case stands deferred and to be re-listed on 17.08.2010.

69	Case No.: 29/41/81-ALC2/2009	Party Name:JCR DRILLSOL PVT LTD	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00414/AM10/	RLA File :07/21/040/00919/AM10/	Lic.No/Date:0710069229 04.01.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.08.2010.			

70	Case No.: 10/1/81-ALC2/2010	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Approved
	HQ File :01/81/050/00544/AM10/	RLA File :34/24/040/00180/AM10/	Lic.No/Date:3410026142 13.01.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O dated 13.07.2010 with following modification:- 1. Net weight of export products at Sl. Nos. 1, 2, 3 & 4 may be specified as 8208 Kgs ,790 Kgs., 731 Kgs and 740 Kgs. respectively. 2. Quantities of import items from Sl. No 1 to 24 may be allowed on net to net basis. 3. Import of components may be allowed with accountability clause R/A may take suitable consequential action accordingly.			

71	Case No.: 32/1/81-ALC2/2010	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00566/AM10/	RLA File :05/23/040/00159/AM10/	Lic.No/Date:0510256336 14.01.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.08.2010.			

72	Case No.: 6/45/81-ALC2/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00436/AM10/	RLA File :04/24/040/00263/AM10/	Lic.No/Date:0410110982 21.01.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.08.2010.			

73	Case No.: 42/1/81-ALC2/2010	Party Name:GLOBAL WIND POWER LTD.	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00576/AM10/	RLA File :03/94/040/00676/AM10/	Lic.No/Date:0310556824 25.01.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.08.2010.			

74	Case No.: 8/45/81-ALC2/2009	Party Name:DUCATI ENERGIA (INDIA) PVT.LTD.	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00438/AM10/	RLA File :31/24/040/00216/AM10/	Lic.No/Date:3110041683 27.01.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. As per written recommendations of DHI vide U.O. No. 3(50)/2010-TSW(B)/309 dated 23.06.2010(copy enclosed), NC decided to call for the certain information/clarification from the firm and to re-list the case on 17.08.2010.			

75	Case No.: 10/45/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00440/AM10/	RLA File :05/23/040/00163/AM10/	Lic.No/Date:0510257035 28.01.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the comments from DHI are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 17.08.2010.			

76	Case No.: 11/45/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00441/AM10/	RLA File :05/23/040/00164/AM10/	Lic.No/Date:0510257036 28.01.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the comments from DHl are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 17.08.2010.			

77	Case No.: 1/46/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00446/AM10/	RLA File :09/24/040/00431/AM10/	Lic.No/Date:0910040768 02.02.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the comments from DHl are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 17.08.2010.			

78	Case No.: 2/46/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00447/AM10/	RLA File :09/24/040/00378/AM10/	Lic.No/Date:0910040771 02.02.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the comments from DHl are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 17.08.2010.			

79	Case No.: 4/46/81-ALC2/2009	Party Name:BILCARE LIMITED	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00449/AM10/	RLA File :31/24/040/00194/AM10/	Lic.No/Date:3110041791 02.02.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the comments from DIPP are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 17.08.2010.			

80	Case No.:1/47/81-ALC2/2009	Party Name:BILCARE LIMITED	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00450/AM10/	RLA File :31/24/040/00197/AM10/	Lic.No/Date:3110041809 03.02.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the comments from DIPP are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 17.08.2010.			

81	Case No.:2/47/81-ALC2/2009	Party Name:NICO EXTRUSIONS PVT.LTD.	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00451/AM10/	RLA File :03/95/040/00689/AM10/	Lic.No/Date:0310558495 04.02.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the comments from DC(MSME) are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 17.08.2010.			

82	Case No.:4/47/81-ALC2/2009	Party Name:MINOX METAL PVT.LTD,	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00453/AM10/	RLA File :07/24/040/00413/AM10/	Lic.No/Date:0710069856 05.02.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. NC decided that a copy of the application of the firm may be referred to MOS. The case stands deferred and to be relisted on 17.08.2010.			

83	Case No.:5/47/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00454/AM10/	RLA File :03/95/040/00702/AM10/	Lic.No/Date:0310559157 09.02.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the reply from the firm is still awaited by MIT and therefore decided to remind the firm to expedite the reply to MIT under intimation to this office. The case stands deferred and to be re-listed on 17.08.2010.			

84	Case No.: 6/47/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00455/AM10/	RLA File :03/95/040/00688/AM10/	Lic.No/Date:0310559158 09.02.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the reply from the firm is still awaited by MIT and therefore decided to remind the firm to expedite the reply to MIT under intimation to this office. The case stands deferred and to be re-listed on 17.08.2010.			

85	Case No.: 43/1/81-ALC2/2010	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00577/AM10/	RLA File :07/24/040/00407/AM10/	Lic.No/Date:0710069903 09.02.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.08.2010.			

86	Case No.: 9/47/81-ALC2/2009	Party Name:R.M.CONTROLS P LTD	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00458/AM10/	RLA File :05/24/040/00478/AM10/	Lic.No/Date:0510258401 12.02.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 17.08.2010.			

87	Case No.: 10/47/81-ALC2/2009	Party Name:R.M.CONTROLS P LTD	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00459/AM10/	RLA File :05/24/040/00484/AM10/	Lic.No/Date:0510258402 12.02.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Norms Committee decided to call for the certain			

information from the firm, as per written comments of DHI vide their U.O No. 3(58)/2010/TSW(B)/348 dated 19.07.2010 (copy enclosed). The case stands deferred and to be re-listed on 17.08.2010.

88	Case No.:38/1/81-ALC2/2010	Party Name:ANJANI TECHNOPLAST LTD.	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00572/AM10/	RLA File :05/23/040/00184/AM10/	Lic.No/Date:0510258638 16.02.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the reply from the firm is still awaited by C&PC and therefore decided to remind the firm to expedite the reply to C&PC under intimation to this office. The case stands deferred and to be re-listed on 17.08.2010.			

89	Case No.:45/1/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00579/AM10/	RLA File :11/24/040/00044/AM10/	Lic.No/Date:1110021822 18.02.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 17.08.2010.			

90	Case No.:44/1/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00578/AM10/	RLA File :05/23/040/00176/AM10/	Lic.No/Date:0510259435 25.02.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 17.08.2010.			

91	Case No.:33/1/81-ALC2/2010	Party Name:ASHLEY ALTEAMS INDIA PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00567/AM10/	RLA File :04/24/040/00306/AM10/	Lic.No/Date:0410112257 10.03.2010	Defer Date:17.08.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 17.08.2010.

92	Case No.: 19/51/81-ALC2/2009	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status: Approved
	HQ File :01/81/050/00534/AM10/	RLA File :10/80/040/00109/AM10/	Lic.No/Date:1010037681 12.03.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of MIT vide their U.O No. 17(27)/2010-iphw dated 08.07.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

93	Case No.: 1/1/81-ALC2/2010	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00535/AM10/	RLA File :07/24/040/00465/AM10/	Lic.No/Date:0710070541 15.03.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.08.2010.			

94	Case No.: 15/1/81-ALC2/2010	Party Name:ADARSHA CONTROL SYSTEMS PVT LTD.,	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00549/AM10/	RLA File :07/21/040/01138/AM10/	Lic.No/Date:0710070560 17.03.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.08.2010.			

95	Case No.: 16/1/81-ALC2/2010	Party Name:ADARSHA CONTROL SYSTEMS PVT LTD.,	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status: Deffered and Re-indexed
----	------------------------------------	--	--	---

	HQ File :01/81/050/00550/AM10/	RLA File :07/21/040/01139/AM10/	Lic.No/Date:0710070561 17.03.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.08.2010.			

96	Case No.:24/1/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00558/AM10/	RLA File :07/24/040/00419/AM10/	Lic.No/Date:0710070585 18.03.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the comments from MNRES are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 17.08.2010.			

97	Case No.:25/1/81-ALC2/2010	Party Name:ESWARI METAL INDUSTRIES	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00559/AM10/	RLA File :07/24/040/00461/AM10/	Lic.No/Date:0710070587 18.03.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 17.08.2010.			

98	Case No.:26/1/81-ALC2/2010	Party Name:ESWARI METAL INDUSTRIES	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00560/AM10/	RLA File :07/24/040/00462/AM10/	Lic.No/Date:0710070588 18.03.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 17.08.2010.			

99	Case No.: 27/1/81-ALC2/2010	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00561/AM10/	RLA File :07/24/040/00467/AM10/	Lic.No/Date:0710070640 22.03.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. As per written recommendations of DIPP, NC decided to call for the following information/clarification from the firm and to re-list the case on 17.08.2010: - 1. Export product wise information in respect of S.No. 3, 4, 5, 11 & 11(a) of the Standard Deficiency Format.			

100	Case No.: 28/1/81-ALC2/2010	Party Name:KALYANI THERMAL SYSTEMS LTD.,	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00562/AM10/	RLA File :31/24/040/00250/AM10/	Lic.No/Date:3110042494 23.03.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. NC decided that a copy of the application of the firm may be referred to DHI. The case stands deferred and to be relisted on 17.08.2010.			

101	Case No.: 30/1/81-ALC2/2010	Party Name:TRANSLLOY INDIA PVT. LTD.,	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00564/AM10/	RLA File :03/95/040/00862/AM10/	Lic.No/Date:0310566656 25.03.2010	Defer Date:17 .08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. As per written recommendations of DC(MSME) vide U.O. No. 30(114)/2010-ME dated 03.06.2010(copy enclosed), NC decided to call for the certain information/clarification from the firm and to re-list the case on 17.08.2010.			

102	Case No.: 1/3/81-ALC2/2010	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00002/AM11/	RLA File :07/24/040/00497/AM10/	Lic.No/Date:0710070749 01.04.2010	Defer Date:17.08.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.08.2010.

103	Case No.:2/3/81-ALC2/2010	Party Name:WEBB INDIA PVT. LTD	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00003/AM11/	RLA File :07/24/040/00490/AM10/	Lic.No/Date:0710070750 01.04.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.08.2010.			

104	Case No.:3/3/81-ALC2/2010	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00004/AM11/	RLA File :09/24/040/00571/AM10/	Lic.No/Date:0910041570 07.04.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 17.08.2010.			

105	Case No.:4/3/81-ALC2/2010	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00005/AM11/	RLA File :07/24/040/00493/AM10/	Lic.No/Date:0710070805 07.04.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.08.2010.			

106	Case No.:6/3/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00007/AM11/	RLA File :09/24/040/00141/AM10/	Lic.No/Date:0910041604 09.04.2010	Defer

Date: 17.08.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.08.2010.

107	Case No.:8/3/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00009/AM11/	RLA File :07/24/040/00006/AM11/	Lic.No/Date:0710070878 12.04.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.08.2010.			

108	Case No.:1/9/81-ALC2/2010	Party Name:NAGREEKA FOILS LTD.,	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00034/AM11/	RLA File :03/95/040/00106/AM11/	Lic.No/Date:0310574202 13.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 17.08.2010.			

109	Case No.:2/9/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00035/AM11/	RLA File :06/24/040/00009/AM11/	Lic.No/Date:0610017929 14.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 17.08.2010.			

110	Case No.:3/9/81-ALC2/2010	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00036/AM11/	RLA File :07/24/040/00038/AM11/	Lic.No/Date:0710071635 18.05.2010	Defer Date:17.08.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The committee observed that the case is under examination of DC(MSME). The case stands deferred and to be re-listed on 17.08.2010.

111	Case No.:4/9/81-ALC2/2010	Party Name:METAL LINK ALLOYS LTD.	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00037/AM11/	RLA File :03/95/040/00072/AM11/	Lic.No/Date:0310575266 20.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The committee observed that the case is under examination of DC(MSME). The case stands deferred and to be re-listed on 17.08.2010.			

112	Case No.:5/9/81-ALC2/2010	Party Name:METAL LINK ALLOYS LTD.	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00038/AM11/	RLA File :03/95/040/00021/AM11/	Lic.No/Date:0310575270 20.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.08.2010.			

113	Case No.:6/9/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00039/AM11/	RLA File :03/95/040/00102/AM11/	Lic.No/Date:0310575282 20.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 17.08.2010.			

114	Case No.:7/9/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00040/AM11/	RLA File :03/95/040/00103/AM11/	Lic.No/Date:0310575295 20.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The committee observed that the case is under			

examination of M/o Steel. The case stands deferred and to be re-listed on 17.08.2010.

115	Case No.:8/9/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00041/AM11/	RLA File :09/24/040/00053/AM11/	Lic.No/Date:0910042102 20.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.08.2010.			

116	Case No.:9/9/81-ALC2/2010	Party Name:THEETA ELECTRICALS PVT LTD.	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00042/AM11/	RLA File :05/24/040/00058/AM11/	Lic.No/Date:0510264638 20.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 17.08.2010.			

117	Case No.:10/9/81-ALC2/2010	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00043/AM11/	RLA File :07/24/040/00032/AM11/	Lic.No/Date:0710071753 24.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 17.08.2010.			

118	Case No.:11/9/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00044/AM11/	RLA File :07/24/040/00441/AM10/	Lic.No/Date:0710071806 26.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II			

in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the comments from MNRES are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 17.08.2010.

119	Case No.:12/9/81-ALC2/2010	Party Name:ADARSHA CONTROL SYSTEMS PVT LTD.,	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00045/AM11/	RLA File :07/21/040/00113/AM11/	Lic.No/Date:0710071810 26.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.08.2010.			

120	Case No.:1/11/81-ALC2/2010	Party Name:COPRAL INSULATED CONDUCTORS PVT LTD	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00046/AM11/	RLA File :04/24/040/00040/AM11/	Lic.No/Date:0410114089 28.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.08.2010.			

121	Case No.:11/11/81-ALC2/2010	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00056/AM11/	RLA File :34/24/040/00001/AM11/	Lic.No/Date:3410027088 28.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 17.08.2010.			

122	Case No.:12/11/81-ALC2/2010	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00057/AM11/	RLA File :34/24/040/00003/AM11/	Lic.No/Date:3410027090 28.05.2010	Defer Date:13.07.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O dated 13.07.2010 with following modification:-

1. Net weight of export product may be specified as 13680 .
2. Weights of import items at Sl. Nos. 7 & 10 may be specified as 1125 Kgs. and 840 Kgs. respectively.
3. Quantities of import items from Sl. No 1 to 10 may be allowed on net to net basis.
4. Import of components may be allowed with accountability clause

R/A may take suitable consequential action accordingly.

123	Case No.:2/11/81-ALC2/2010	Party Name:CONTROL INFOTECH PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00047/AM11/	RLA File :07/24/040/00051/AM11/	Lic.No/Date:0710071914 31.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.08.2010.			

124	Case No.:3/11/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00048/AM11/	RLA File :06/24/040/00012/AM11/	Lic.No/Date:0610018095 31.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 17.08.2010.			

125	Case No.:4/11/81-ALC2/2010	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00049/AM11/	RLA File :13/24/040/00029/AM10/	Lic.No/Date:1310032271 31.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 17.08.2010.			

126	Case No.: 6/11/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00051/AM11/	RLA File :35/24/040/00045/AM10/	Lic.No/Date:3510030416 02.06.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 17.08.2010.			

127	Case No.: 8/11/81-ALC2/2010	Party Name:AUTO COMP INDIA PVT. LTD	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status: Transferred
	HQ File :01/81/050/00053/AM11/	RLA File :31/24/040/00035/AM11/	Lic.No/Date:3110043464 02.06.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. NC observed that the matter pertains to NC-I and decided to transfer the matter to NC-I.			

128	Case No.: 9/11/81-ALC2/2010	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00054/AM11/	RLA File :25/24/040/00004/AM11/	Lic.No/Date:2510002878 02.06.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.08.2010.			

129	Case No.: 7/11/81-ALC2/2010	Party Name:DIANA METALS	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00052/AM11/	RLA File :04/24/040/00054/AM11/	Lic.No/Date:0410114241 03.06.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The committee observed that the case is under			

examination of DIPP. The case stands deferred and to be re-listed on 17.08.2010.

130	Case No.:10/11/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00055/AM11/	RLA File :35/24/040/00046/AM10/	Lic.No/Date:3510030450 03.06.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 17.08.2010.			

131	Case No.:5/11/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00050/AM11/	RLA File :35/24/040/00048/AM10/	Lic.No/Date:3510030471 04.06.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 17.08.2010.			

132	Case No.:13/11/81-ALC2/2010	Party Name:RUBY MICA COMPANY PRIVATE LIMITED,	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00058/AM11/	RLA File :02/24/040/00029/AM11/	Lic.No/Date:0210142969 04.06.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.08.2010.			

133	Case No.:14/11/81-ALC2/2010	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00059/AM11/	RLA File :09/24/040/00024/AM11/	Lic.No/Date:0910042253 07.06.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II			

in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.08.2010.

134	Case No.:15/11/81-ALC2/2010	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00060/AM11/	RLA File :34/24/040/00004/AM11/	Lic.No/Date:3410027158 07.06.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 17.08.2010.			

135	Case No.:16/11/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00061/AM11/	RLA File :35/24/040/00049/AM10/	Lic.No/Date:3510030492 07.06.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 17.08.2010.			

136	Case No.:17/11/81-ALC2/2010	Party Name:TOPWORTH PIPES & TUBES PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2010 13.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00062/AM11/	RLA File :03/95/040/00191/AM11/	Lic.No/Date:0310577992 08.06.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 17.08.2010.			

PART –AR – DEFFER

S.No.77

Case No. AR-24	M/S RPG Cables Ltd.Mysore.
Meeting No.15/81	F.No.01/81/50/157/AM09/DES-II
Dated : 13.07.2010	Advance License No.0310475240 dt.18-06-2008
	RLA F.No.03/95/40/0242/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.08.2010.

S.No. 78

Case No. AR-36	M/S Walchandnagar Industries Ltd., Pune
Meeting No. 15/81	F.No.01/81/162/851/AM06/DES-II
Dated 13.07.2010	Advance Licence No.3110023394 dt. 23.12.2005
	RLA F.No.31/95/42/0042/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The Committee observed that the comments from DIPP are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 17.08.2010.

S.No. 79

Case No. AR-56	M/S Banaras Beads Ltd., Varanasi
Meeting No.15/81	F.No.01/84/050/641/AM06/DES-I/DES-II
Dated 13.07.2010	Advance License No.1510003017 dt. 28.12.2005
	RIA F.No.15/80/40/016/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. NC decided that a copy of the reply received from the firm may be referred to DC(MSME). The case stands deferred and to be relisted on 17.08.2010.

S.No. 80

Case No. AR-49	M/s Delton Cables Ltd.,
Meeting No.15/81	F.No.01/81/050/00793/AM09/DES-II
Dated 13.07.2010	Advance License No.0510206449 dt.18.07.2007
	RLA F.No.05/24/040/0306/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 17.08.2010.

Sl. No. 81

Case No. AR -81	M/s. Copper Strips (P) Ltd. Bhopal
Meeting No.15/81	F.No.01/80/81/50/688/AM09/DES-II
Dated 13.07.2010	Advance License No 1110016890 dt.23-03-2008
	RLA F.No.11/24/40/064/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 17.08.2010.

Sl. No. 90

CASE NO. AR-39	M/s. Gamesa Wind Tubines Pvt. Ltd., Chennai
Meeting No. 15/81	F.No.01/81/050/178/AM10/DES-II
Dated: 13.07.2010	Advance Licence No. 0410107978 dated 23.03.2009
	RLA's F.No.04/24/40/1136/AM10

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 17.08.2010.

Sl. No. 91

CASE NO. AR-39	M/s. Andritz Hydro Pvt. Ltd.(formerly known VA Tech Hydro India Pvt. Ltd.)
Meeting No. 15/81	F.No.01/81/162/256/AM11/DES-II
Dated: 13.07.2010	Advance Licence No. 1110019319 dated 02.01.2009
	RLA's F.No.11/22/40/043/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 17.08.2010.

PART – C – DEFFER

S.No. 27

--	--

Case No. C- 02	Reference received from Policy Devision
Meeting No. 15/81	F.No.01/80/162/748/AM10/DES-II
Dated 13.07.2010	
	Verification of SION for the product "Graphite Electrodes"

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. NC observed that data from EEPC is still awaited and decided to remind them to expedite the same. The case stands deferred and to be re-listed on 17.08.2010.

S.No. 28

Case No. C-19	M/S. Andritz Hydro Pvt. Ltd.(formerly known VA Tech Hydro India Pvt. Ltd.)
Meeting No15/81	F.No.01/81/162/00464/AM10//DES-II
Dated 13.07.2010	

Decision : The case regarding modification of SION was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 17.08.2010.

PART – D – DEFFER

CASE NO. D- 1	M/s. The Madras Aluimnium Co. Ltd., Salem (T.N)
Meeting No. 15/81	F.No.01/81/162/307/AM'11/DES-II
Dated: 13.07.2010	

Decision : The case regarding clarification of DEPB S.No. 310 was considered by the Norms Committee - II in its M.No. 15/81 scheduled be held on 13.07.2010 but actually held on 20.07.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 17.08.2010.
